

GOVERNMENT OF INDIA
(DEPARTMENT OF REVENUE AND BANKING)

NEW DELHI: THE 11TH JUNE, 1976

NOTIFICATION
INCOME TAX

No.1354(F.NO.404/41/76): In exercise of the powers conferred by sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri I.D. Nabhani and K.M. Sharma who are Gazetted Officers of the Central Government, to exercise the powers of Tax Recovery Officers under the said Act.

2. The appointments of S/Shri V.K. Gupta, M.S. Rajoria and N.L. Mittal made in Notification No.1083 F.NO.404/102/75-ITCC dated 17.9.1975 No.416(F.NO.404/128/73-ITCC) dated 9.7.73 No.130(F.No.404/235/72-ITCC) dated 20.6.72 respectively are cancelled with effect from the date S/Shri I.D. Nabhani and K.M. Sharma take over charge as T.P.O.

3. This Notification shall come into force with effect from the date Shri I.D. Nabhani and K.M. Sharma take over charge as T.P.Os.

Sd/-
(V.P. MITTAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
NEW DELHI.

No.1354(F.NO.404/41/76-ITCC):

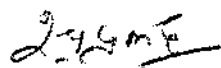
Copy forwarded to:

1. The Commissioner of Income-tax, Rajasthan-II, Jaipur.
2. D.I. (RS&P), New Delhi.
3. The Comptroller and Auditor General of India.
4. The Chief Secretary to the Govt. of Rajasthan, Jaipur.
5. The Accountant General, Rajasthan, Jaipur.
6. The Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
7. Bulletin Section, D.I. (RS&P).
8. Guard File.

Sd/-
(V.P. MITTAL)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE.


(S.C. PRASAD)

OFFICER ON SPECIAL DUTY
DIRECTORATE OF INSPECTION (RSP)

No. CC/ITCC/1346/362/RSP/76.